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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 1607/2011, I.A. 6345/2019 SPECTRA PUNJ LLOYD LIMITED

..... Plaintiff

Through: Mr. Karan Luthra, Adv.

versus

GYAN CHAND KHATTAR B+

..... Defendant

Through: Mr. Salim A. Inamdar, Mr. M.H.

Khan and Mr. R. Rajan, Advs.

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

ORDER 18.02.2020

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I.A. 6345/2019

This is an application filed by the plaintiff with the following prayers:

"In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Court may be pleased to;

- a. Grant permission to examine Mr. Pramod Kumar as witness for the Plaintiff;
- b. Any other order/relief / directions which this Hon'ble Court may deem fit & proper the light of the facts and circumstances of the present case."

In effect, the plaintiff intends to substitute its earlier witness namely Mr. Vinod Narchal by Mr. Pramod Kumar.

A submission is made by the counsel for defendant that Mr. Vinod Narchal was in the witness box and under cross-examination, so he be





summoned through the process of the Court.

At this stage, learned counsel for the plaintiff makes an oral request that Court notice be issued for the presence of Mr. Vinod Narchal for completion of his cross-examination.

Accordingly, let Court notice be issued to Mr. Vinod Narchal on the following address for his presence before the learned Joint Registrar for completion of his cross-examination:

1041, Vikas Kunj, Vikas Puri, New Delhi-110018.

In view of the aforesaid order, the present application has become infructuous.

List before Joint Registrar on April 20, 2020.

V. KAMESWAR RAO, J

FEBRUARY 18, 2020/*aky*